

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-88/ND/2020

IN THE MATTER OF:

M/s. Adonis Electronics Pvt. Ltd.

...PETITIONER

Vs.

M/s. Saka Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 16.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Resolution Professional
For the Applicant**

**:Mr. Sanjay Kumar, RP in person.
:Mr. Geetesh Meena and Mr. Udit
Tewari, Advs.(on behalf of Ram
Niwas Jalan (prospective
Resolution)**

ORDER

IA No. 4256 of 2020 is the Progress Report. The same is taken on record with just exceptions.

IA No. 5131 of 2020.

Heard the submissions made by the Learned Counsel for the Applicant. The Learned Counsel for the Applicant is directed to file an additional affidavit from his client with regard to the details of the date, mode, method and manner of payment by the Corporate-debtor to the Operational-creditor along with all supporting documents and also the affidavit for bearing the cost and

(Meenu)



expenses involved in providing the reliefs in terms of prayers made in the application. On receipt of the above, the Tribunal will consider to serve notice on the non-applicant. Matter is adjourned to 14.01.2021.

IA No. 4460 of 2020.

Heard the submissions made by the Learned Counsel for the RP. Notice be served on the non-applicant. Registry may also serve notice by e-mail as well as speed-post. Matter is adjourned to 14.01.2021.

IA No. 4894 of 2020.

Let this application be posted to 14.01.2021.

- Sd/-

(V.K. Subburaj)
Member (T)

- Sd/-

(P.S.N. Prasad)
Member (J)